

**Coordination in Hindi Teaching Work
by Hindi Teaching Uniformity
Committee**

8564. SHRI S. R. DAMANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the achievement of Hindi Teaching Uniformity Committee in bringing about coordination in Hindi Teaching work being done by A.I.R. Television, Ministry of Education and Voluntary Hindi organisations so far;

(b) what are the suggestions made by this Committee to the above Departments; and

(c) whether the suggestions were implemented, if not, how long it will take for their implementation and what are the hurdles in implementing them quickly?

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI DHANIK LAL MANDAL):**

(a) to (c): Hindi Teaching Uniformity Committee has been constituted under the Chairmanship of the Hindi Adviser to the Government of India, whose object is to bring co-ordination and adjustment in the work of Hindi Teaching being done by the All India Radio, Television, Ministry of Education and Voluntary Hindi organisations. This Committee has held three meetings so far. For performing the duties of the Committee properly, the requisite information from the various Ministries/Departments has been called for. Simultaneously on the basis of the amended syllabus the new text material is being prepared by the Reviewing Committee of the Hindi Teaching Scheme. After its preparation, it would facilitate to bring co-ordination in the work relating to the Hindi Teaching in various Ministries/Departments/Institutions.

In this regard, the Directorate of All India Radio under the Ministry of Information and Broadcasting is also organising a workshop/Seminar shortly.

**Parliamentary Secretaries in A.P.
Legislature Assembly**

8565. SHRI G. M. BANATWALLA:
SHRI SHRIKRISHNA
SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether six members of the Andhra Pradesh Legislative Assembly were sworn in by the Chief Minister of the State as Parliamentary Secretaries against the provisions of Article 191 of the Constitution;

(b) whether the Central Government have received any report in regard thereto; and

(c) what action has been taken by the Central Government in the matter?

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI DHANIK LAL MANDAL):**

(a) to (c). According to the information received from the Government of Andhra Pradesh, six members of Andhra Pradesh Legislative Assembly were administered the oath of secrecy on 10-3-1979 by the Chief Minister as Parliamentary Secretaries and appointed as such with effect from that date. The State Government were advised that this was not against the Constitution.

The State Government have further stated that Dr. T. K. Kothanda Ram, Convenor, Dalith Jathi Sangarsh Samithi of Hyderabad has submitted a petition to the President alleging that the said six MLA's on appointment as Parliamentary Secretaries have incurred disqualification from being members of Andhra Pradesh Legislative Assembly. The President has referred the question to the Election Commission of India for its opinion under clause (2) of article 192 of the Constitution and it is pending consideration before the Election Commission.